

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.149/2021-DI(3)

Date:20-07-2021

CIRCULAR

Sub:- Mobile Phones with data – Samsung Galaxy ‘S20 FE’ & ‘A72’ model mobile phones with ‘AIRTEL’ prepaid plan for one year provided to all the Judicial Officers working in the State of Telangana – Device Policy for the Judicial Officers – Maintenance and safety instructions – Issued – Regarding.

Ref:- 1. High Court’s Roc.No.149/2021-DI(3), dated 02-06-2021.
2. Device Policy for the Judicial Officers of the District Judiciary.

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The High Court has provided 361 Nos. of Mobile phones with AIRTEL prepaid plan of Rs.2,498/- per annum i.e., Samsung Galaxy S20FE – 131 Nos. @ Rs.39,000/- each to all the District Judges and Samsung Galaxy A72 – 230 Nos. @ Rs.29,999/- each to all the Senior Civil Judges and Junior Civil Judges in the state of Telangana. The following instructions are issued with regard to maintenance and safety of the said mobile phones:

1. The life span of mobile phones is fixed as three years. The concerned Judicial Officer is personally responsible for any physical damage caused to the mobile instrument.
2. The Judicial Officers who demit office before completion of 3 years from the date of purchase of mobile instruments, if willing, may retain the mobile device on deposit of the amount as specified in the below mentioned list. If they demit office immediately after completion of 3 years from the date of purchase they can retain the device on payment of 10% of the purchase value of the device.

The depreciated value of the mobile phones before three years (in case of retirement / elevation) shall be as follows:

Percentage of depreciation	Period
30%	Upto 06 months from the date of purchase of mobile handset
45%	6 to 12 months from the date of purchase of mobile handset
50%	13 to 18 months from the date of purchase of mobile handset
60%	19 to 24 months from the date of purchase of mobile handset
70%	25 to 30 months from the date of purchase of mobile handset
80%	31 to 36 months from the date of purchase of mobile handset
90%	After 3 years from the date of purchase of mobile handset

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3. The Judicial Officers can retain the old device after a new device is provided to them by depositing 10% of purchase value of the device. If they do not intend to retain the device, they should return the item to the Registrar (IT)-cum-Central Project Coordinator.

All the Unit Heads and all the Judicial Officers in the State shall follow the above instructions scrupulously.

The receipt of the circular may be acknowledged.


REGISTRAR GENERAL
20/08/21

To

1. All the Prl. District Judges in the State of Telangana.
2. The Chief Judge, City Civil Court, Hyderabad.
3. The Chief Judge, City Small Causes Court, Hyderabad.
4. The Metropolitan Sessions Judge, Hyderabad.
5. The Prl. Special Judge for CBI Cases, Hyderabad.
6. The Registrar (IT) -cum- Central Project Coordinator, High Court for the State of Telangana, Hyderabad.
7. The Special Officers Section, High Court for the State of Telangana, Hyderabad.